

कक्षाओं तक में कैंट रेट, रनिंग, कर्मिग टाइप के वर्ड्स सिखाए जाते है जो उनकी समझ में नही आते है। उसको ए बी सी डी न पढ़ा कर के कैंट रेट आदि शब्द पढ़ाए जाते है। जब आप पाठ्य क्रमों को सुधारने की बात कर रहे हैं तो क्या आप ऐसे भी निर्देश देंगे कि इस प्रकार के कठिन जो पाठ्य क्रम हैं जो बाल कक्षाओं में केन्द्रीय विद्यालयों तक में रखे गए हैं उन में भी समानता लाई जाए, एकरूपता लाई जाए ?

श्रीमती शीला कौल: एक सिस्टम होता है जिस में ए बी सी न पढ़ा कर कैंट रेट पढ़ाते है और इसको कहते है लुक एण्ड सी (देखो और पढ़ो)। इसके बाद फिर ए बी सी डी पढ़ाई जाती है। यह एक सिस्टम है जिस को वे फालो कर रहे हैं।

(कुछ माननीय सदस्यों के खड़े होने पर।)

अध्यक्ष महोदय: आप बैठिये, हाफ़ ऐन आवर दे दूंगा आप को।

I will allow Half-an-hour discussion on this

Agitation by all India Central Government Health Scheme Employees Association

*66. **DR. SARADISH ROY:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of Government has been drawn towards the agitation of the All India Central Government Health Scheme Employees Association from 1st July to 31st July, 1981;

(b) if so, what are the demands of the Central Government Health Scheme employees; and

(c) the steps taken by Government to fulfil their demands?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) The All India Central Government Health Scheme Employees Association which is not recognised, has addressed letters to the Central Government Health Scheme

authorities putting with various demands.

(b) and (c). The Government are always alive to the needs of the Central Government Health Scheme employees and action is taken as and when required.

DR. SARADISH ROY: The first demand of the Association is recognition of the Association. It is evident that it is not recognised. Therefore there is no need for the Government to say that it is not recognised.

Now, my question is this: In view of the fact that this Association represents a major section of the employees there, may I know whether the Government will consider recognising this Association?

In the second part of the reply, the Minister has stated that they are alive to the needs of the employees. So, may I know whether their demands for recognition will be examined by the Central Government or not?

SHRI NIHAR RANJAN LASKAR: I have already stated that this Association is not recognised. But, even so, this does not stand in the way of discussing the natural demands of the employees. And in fact, our officials met the Association members recently and as far as the question of recognition of this Association is concerned, we have already discussed this matter in our Ministry and now it is under discussion in the Department of Personnel and Administrative Reforms for giving their advice. So, it is under active consideration.

DR. SARADISH ROY: There are nearly 11 demands which are some burning demands of these employees. Some of the employees were not paid their salaries for 22 days in 1978 in Allahabad. 26 days wages were not paid to some Pharmacists during 1978 Janata regime. Will the Government consider the demand for payment of arrears of wages of these employees which were not paid earlier during the Janata regime?

SHRI NIHAR RANJAN LASKAR: In this regard the Government's policy decision of 'No work, no pay' has been followed in this case also.